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O.A.No. 11/07

ORDER DATED: 17.01.2007

Heard Mr. D.Mohanty, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Railways; on whom a copy of this O.A. has already been served.

The Applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 with the following prayers:

- “(i) To quash the Charge sheet dated 19.12.1995 under Annexure-A/1.
- (ii) To quash the report of the IO dated 2/10.9.2004 under Annexure-A/6 and the order of punishment dated 01.12.2006 under Annexure-A/10.
- (iii) To direct the Respondents to reinstate the applicant with all consequential service and financial benefits retrospectively forthwith;

It is seen that the Appeal Petition vide Annexure- A/11 is pending with the Divisional Railway Manager (Respondent No.2). Without expressing any opinion on the merit of the case, the DRM (Respondent No.2) is directed to dispose of the appeal petition, appears to be pending since 02.12.2006, as per rules within a period of 45 days from the date of receipt of this order.

The O.A. is disposed of accordingly.

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Send copies of this order, along with O.A., to the Respondents and free copies of this order be given to the Ld. Counsel for both the parties.

MEMBER ^{PSR}
(ADMN.)

Abu
VICE-CHAIRMAN